

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH
BANGALORE**

Application(s) Involved:

C/WITHDRAWAL/20894/2018 in C/1353/2010-DB

Appeal(s) Involved:

C/1353/2010-DB

[Arising out of Order-in-Appeal No. 168/2009 dated
23/12/2009 passed by Commissioner of Customs (Appeals),
Bangalore]

**Commissioner of Customs
MANGALORE-CUS**

NEW CUSTOMS HOUSE
PANAMBUR
MANGALORE - 575010
KARNATAKA

Appellant(s)

Versus

M/s. MAHALAKSHMI & CO.,
INDUSTRY HOUSE, 159, CHURCH GATE,
RECLAMATION, MUMBAI

Respondent(s)

Appearance:

Mrs. Kavita Podwal, AR

For the Appellant

None

For the Respondent

Date of Hearing: 14/11/2018

Date of Decision: 14/11/2018

CORAM:

**HON'BLE MR. S.S GARG, JUDICIAL MEMBER
HON'BLE MR. C. J. MATHEW, TECHNICAL MEMBER**

Final Order No. 21730 / 2018

Per : AS PER BENCH

The Revenue has moved an application seeking
withdrawal of the present appeal in terms of the litigation

policy with reference to Board's Instruction F. No.390/Misc./116/2017-JC dated 11.7.2018 as the disputed amount involved in this case is less than Rs.20 lakhs. The prayer is allowed. The appeal is dismissed as withdrawn.

(Order was pronounced and dictated
in Open Court on **14/11/2018**)

C. J. MATHEW
TECHNICAL MEMBER

S.S GARG
JUDICIAL MEMBER

Parveen...